

**REPORT ON DEPOSIT INSURANCE CORPORATION,  
BOMBAY**

**THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI K.R.  
GANESH) ; I beg to lay on the Table—**

(1) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1970 along with the Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library. See No. LT-529/71.]

(2) A copy of the Central Excise (Eighth Amendment) Rules, 1971, (Hindi and English versions) published in Notification No G.S.R. 940 in Gazette of India dated the 12th June, 1971, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-530/71].

(3) A copy of Notification No S.O. 349 (Hindi and English versions) published in Gazette of India dated the 14th January, 1971, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in Library. See No. LT-531/71].

(4) A copy of Notification No G.S.R. 684 (Hindi and English versions) published in Gazette of India dated the 8th May, 1971, issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-532/71].

(5) A copy each of the following Notifications under the section 39 of the Mysore Sales Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore—

(i) S.O. 819 published in Mysore Gazette dated the 13th May, 1971.

(ii) The Mysore Sales Tax (Amendment) Rules, 1971, published in Notification No. G.S.R. 122 in Mysore Gazette dated the 29th April, 1971.

(iii) The Mysore Sales Tax (Second Amendment) Rules, 1971, published in

Notification No. G.S.R. 136 in Mysore Gazette dated the 20th May, 1971.  
[Placed in Library. See No. LT-533/71.]

**ANNUAL REPORT OF U.G.C. FOR 1969-70**

Shri D.P. YADAVA I beg to lay of the Table—(1) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1969-70, under section 18 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-534/71].

(2) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training for the year 1969-70. [Placed in Library. See No. LT-535/71].

(3) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur for the year 1968-69 along with the Audit Report thereon under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See No. LT-536/71].

(ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Accounts could not be laid on the Table simultaneously, and also the reasons for delay in laying the above Accounts. [Placed in Library. See No. LT-537/71].

**MESSAGE FROM RAJYA SABHA**

**SECRETARY :** Sir, I have to report the following message received from the Secretary of Rajya Sabha—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 21st June, 1971, adopted the following motion in regard to the Joint Committee on Offices of Profit:—

"That this House concurs in the recommendation of the Lok Sabha that a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted for the purposes set out in the motion adopted by the Lok Sabha at its sitting held on the 15th June, 1971, and

communicated to this House, and resolves that this House do join in the said joint Committee and proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, five members from among the members of the House to serve on the said Joint Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Joint Committee:—

1. SHRI Venigalla Satyanarayana
2. Dr. (Mrs.) Mangladevi Talwar.
3. Shri M.V. Bhandram .
4. Shri S. A. Khaja Mohideen
5. Shri Sanda Narayanappa.'

#### ASSENT TO BILL

SECRETARY : Sir, I lay on the Table the Manipur Appropriation (No. 2) Bill, 1971 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 25th May, 1971.

12.03 Hrs.

#### STATEMENT RE : VISIT BY MINISTER OF EXTERNAL AFFAIRS TO CERTAIN COUNTRIES

MR. SPEAKER : Shri Swaran Singh to Make a statement.

SHRI S. M. BANERJEE (Kanpur) : Sir, before he makes a statement, I would only request you that he should also make a statement whether the reported news of the third ship going to Pakistan is true. We are all worried about it. We have written it to you also. *(Interruptions)*

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH) : Between 6th and 22nd June, 1971, I visited Moscow, Bonn, Paris, Ottawa, New York, Washington

and London, in that order. In each of these capitals I had detailed discussions, with the head of Government and the Foreign Minister. At the U.N. Headquarters I had discussions with the U.N. Secretary General U Thant and his colleagues. I also met in every capital a number of other Government leaders, legislators, editors; social workers and leaders of public opinion.

#### SOME HON. MEMBERS : Bangla Desh.

In these discussions the focus of attention and emphasis all was along on the grave and serious situation created for India by the influx of 6 million refugees from East Bengal and the continuing crisis caused in our region due to the massive killings by the West Pakistani military machine in East Bengal

In Moscow, Bonn, Paris, Washington and London statement were issued at the end of my visits, on behalf of the respective Governments, in consultation with us and these indicate the general line of the reaction of host Governments. In Ottawa, Foreign Minister Mitchell Sharp made a statement in the Canadian House of Commons which indicates their general line.

Copies of all these Statements are being laid on the Table of the House. *[Placed in Library. See No. LT-538/71].*

As a result of my talks with the Governments of countries visited by me, the following areas of agreement emerged:—

- (i) That there could be no military solution and all military action in East Bengal must stop immediately.
- (ii) That the flow of refugees into India from East Bengal must immediately stop;
- (iii) That conditions must be created enabling the refugees to return to their homes in peace and security, and that this could happen only if the refugees could be assured of a secure future in their respective homes in East Bengal;
- (iv) That a political solution acceptable to the people of East Bengal was the only way of ensuring a return to normalcy;